

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(7)/LA-2015/cons2law/64-73

Dated the 23rd August, 2018

NOTIFICATION

NO. F.14(7)/LA-2015/cons2law/64-73, dt. 23-8-18. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on the 1st August, 2018 and is hereby published for general information:-

**The Delhi Netaji Subhas University of Technology Act, 2017
(DELHI ACT 06 OF 2018)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 10th August, 2017)

[1st August, 2018]

An Act to provide for the reconstruction and upgradation of the Netaji Subhas Institute of Technology as a non-affiliating Netaji Subhas University of Technology, and to provide for education and research in branches of engineering, technology, sciences, humanities, social sciences and management and for the advancement of learning and dissemination of knowledge in such branches and for certain other matters connected therewith or incidental thereto;

Whereas, the Netaji Subhas Institute of Technology is a registered society under the Societies Registration Act, 1860 (Act XXI of 1860) and is fully funded by the Government of National Capital Territory of Delhi and affiliated to the University of Delhi;

And whereas, it is expedient to confer on the said institution the status of a University to enable it to function more efficiently as a teaching and research center in various branches of learning and courses of study promoting fusion of engineering education within different branches of engineering and with other fields such as management, medical, humanities and social sciences etc; flexible multi-level entry system providing for vertical and horizontal mobility, technology transfer, entrepreneurship development and value systems and this university will not only fulfill its obligations of education and advance research in engineering, technology, sciences, humanities, social sciences, management but also at the same time, will discharge its manifold responsibilities of becoming a university with a close societal and industrial interface.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-ninth Year of the Republic of India as follows:-

1. Short title, extent and commencement :- (1) This Act may be called the Delhi Netaji Subhas University of Technology Act, 2017.
- (2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
2. Definitions: - In this Act, unless the context otherwise requires -
 - (a) "Academic Staff" means such categories of staff as are designated by the Statutes to be the academic staff of the University;

- (b) "Board" means the Board of Management of the University;
- (c) "Campus" means the unit established or constituted by the University for making arrangements for instruction, or research, or both within the territorial jurisdiction of National Capital Territory of Delhi;
- (d) "Center" means the Center established or maintained by the University;
- (e) "Chancellor", "Vice Chancellor" and "Pro-Vice Chancellor" mean the Chancellor, the Vice Chancellor and the Pro-Vice Chancellor of the University;
- (f) "Controller of Examinations" means Controller of Examinations of the University;
- (g) "Controller of Finance" means Controller of Finance of the University;
- (h) "Court" means the Court of the University;
- (i) "Delhi" means the National Capital Territory of Delhi;
- (j) "Department" means an Academic Department within a Faculty;
- (k) "employee" means any person appointed by the University;
- (l) "Faculty" means a Faculty of Studies of the University;
- (m) "Finance Committee" means the Finance Committee of the University;
- (n) "Government" means Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239 AA of the constitution;
- (o) "hall" means a unit of residence or of corporate life for the students of the University;
- (p) "institution" means any institution established or maintained by the University;
- (q) "misconduct" means a misconduct prescribed by the Statutes and the Ordinance;
- (r) "notification" means a notification published in the official Gazette;
- (s) "Proctor" means the Proctor of the University;
- (t) "prescribed" means prescribed by the Statutes or Ordinances or Regulations made under this Act;
- (u) "Registrar" means the Registrar of the University;
- (v) "Senate" means the Senate of the University;

- (w) "staff" means all teaching and non-teaching staff of the University;
- (x) "Statutes", "Ordinances" and "Regulations" mean the Statutes, Ordinances and Regulations of the University;
- (y) "Teachers" means professors, associate professors, assistant professors and such other persons as may be appointed for imparting instruction or conducting research in the University, or in any institution/centre maintained by the University and are designated as teachers by the Statutes;
- (z) "University" means the Netaji Subhas University of Technology as incorporated under this Act.

3. Incorporation of the University:-(1) With effect from such date as the Government may, by notification in the official Gazette, appoint, there shall be established a University by the name of the Netaji Subhas University of Technology, comprising of the Chancellor, the Vice Chancellor, the Pro-Vice Chancellors, the first members of the Court, the Board of Management, the Senate and the Finance Committee of the University and all such persons as may hereafter be appointed to such office or as members so long as they continue to hold such office or membership.

- (2) The University shall be a body corporate with the name aforesaid having perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property and to contract and may, by the said name, sue or be sued.

Provided that the land acquired and building constructed with the assistance of the Government shall not be disposed without the prior approval of the Government.

- (3) The University shall be a Centre for excellence engaged in teaching and research in emerging areas of higher education with focus on but not restricted to Engineering, Technology, Sciences, Humanities and Social Sciences and Management and shall promote inter-disciplinary education and research to achieve excellence in these and committed fields;

4. Effect of incorporation of the University:- On and from the commencement of this Act, the Netaji Subhas Institute of Technology shall cease to exist, and, -

- (a) any reference to the Netaji Subhas Institute of Technology in any law (other than this Act) or in any contract or other instrument shall be deemed as a reference to the University;
- (b) all property, movable and immovable, of or belonging to the Netaji Subhas Institute of Technology, shall vest in the University;

- (c) future acquisition of capital assets out of the funds allocated by the Government shall be with the approval of the Government and the ownership shall vest in the Government. However, responsibility for upkeep, security and maintenance of the said assets shall be with the University;
 - (d) all the rights and liabilities of the Netaji Subhas Institute of Technology shall be transferred to, and be the rights and liabilities of the University;
 - (e) every person employed on regular basis by the Netaji Subhas Institute of Technology immediately before such commencement shall hold his office or service in the University by the same tenure, at the same remuneration and upon the same terms and conditions and with the same rights and privileges as to pension, leave, gratuity, provident fund, and other matters as he would have held the same if this Act had not been passed, and shall continue to do so unless and until his employment is terminated or he has opted for the terms and conditions of employment as on duty allotted by the University;
 - (f) Notwithstanding anything contained in this Act, the existing students of the Netaji Subhas Institute of Technology, admitted before the establishment of the University under section 3 of this Act, shall continue to pursue their academic courses and programmes of study under the enrolment and affiliation of the University of Delhi, which shall conduct examinations and award degrees to them upon successful completion of the courses and programmes of study they are pursuing thereat presently;
5. Jurisdiction- Save as otherwise provided by or under this Act, the limits of the area within which the University shall exercise its powers, shall be that of the National Capital Territory of Delhi;
6. Objects of the University- The objects of the University shall be -
- (a) to evolve and impart comprehensive higher education with focus on but not restricted to engineering, technology, sciences, humanities, social sciences, management and allied areas;
 - (b) to facilitate and promote studies leading to award of degrees and diplomas;
 - (c) to establish centers of advanced studies and research in various relevant areas of engineering, technology, sciences, humanities, social sciences, management and allied areas;
 - (d) to promote development of products, services and entrepreneurship;
 - (e) to establish linkages between the University, industries, research and development organizations and other Universities/ Institutes for collaborative (including dual degree) teaching and research programmes in India and abroad;
 - (f) to promote global interaction through teachers and students exchange in the areas of engineering, technology, science, humanities, social sciences and management and other allied areas;

- (g) to set up Innovation foundations, science and technology park and technology business incubators to foster techno-entrepreneurship, Innovation and new product development;
- (h) to disseminate knowledge and processes and their role in national development by organizing lectures, seminars, symposia, workshops and conferences;
- (i) to promote and foster cultural and ethical values with a view to promote and foster professional morality, research integrity, globally acceptable business ethics and morals for professionals;
- (j) to publish periodicals, treatises, studies, books, reports, journals and other literatures on subjects pertinent to academic areas of the university, including electronic resources;
- (k) to undertake study, training projects and technology transfer programmes relating to Engineering, Technology, Science, Humanities, Social Sciences and Management;
- (l) to do all such things as are incidental, necessary or conducive to the attainment of all or any of the objects of the University;

7. Powers and functions of the University- The University shall have the following powers and perform the following functions, namely:-

- (i) to provide for instruction in such branches of learning as the University may, from time to time, determine and to make provisions for research and for the advancement and dissemination of knowledge and skills;
- (ii) to hold examination and to grant, subject to such conditions as the University may determine, degrees and diplomas to, and confer degrees and other academic distinctions or titles on the basis of examinations, evaluation or any other method of testing, on persons and withdraw any such award for good and sufficient reasons;
- (iii) to confer honorary degrees or other distinctions;
- (iv) to organize and to undertake extra mural studies and extension services;
- (v) to create teaching, research, administrative, technical, ministerial and other posts under the University and to make appointments thereto in accordance with the Statutes of the University;
- (vi) to frame the recruitment rules in respect of the posts mentioned in (v) above as per the guidelines of University Grants Commission and All India Council for Technical Education and Government as prescribed;
- (vii) to co-operate or collaborate or associate with any other university, authority or institution of higher learning in such manner and for such purpose as the University may determine;
- (viii) to establish centers for education and research at all levels (undergraduate, postgraduate and research) with accredited and reputed foreign Universities in engineering, technology, sciences, humanities, social sciences and management and in any other subjects as deemed fit;

- (ix) to prescribe for supernumerary seats, over and above the approved intake, across different disciplines and programs for the foreign students, the persons of Indian origin (PIOs), the Non-Resident Indians (NRIs) and sponsored students at a fee to be decided by the University from time to time;
- (x) to enable the co-operation, promote cooperation and exchange with institutions in India and abroad for imparting instructions or supervising research, or both;
- (xi) to establish, maintain institutions, centers, campuses and such other centers of education, research, training and extension as deemed appropriate by the University;
- (xii) on the recommendation of the Senate to set up curriculum development cells for different subjects to create a repository of learning material in print and electronic forms;
- (xiii) to make provision for research and consultancy services and, for that purpose, to enter into such arrangements with other institutions or bodies as the University may deem fit;
- (xiv) to determine mode and standards for admissions to the University which may include examinations, evaluation or any other method of selection;
- (xv) to institute and award fellowships, scholarships, medals and prizes;
- (xvi) to fix, prescribe, demand and receive payment of fees and other charges from students and any other category of persons;
- (xvii) to establish, maintain and manage halls, hostels, residences etc for the residence of , staff, students and scholars;
- (xviii) to prescribe, regulate and enforce the discipline and conduct of students of the University and to make arrangements for promoting their health, welfare and cultural and corporate life;
- (xix) to regulate the work and conduct of employees of the University and take such disciplinary measures in this regard as may deem necessary;
- (xx) to make arrangements for promoting the health and general welfare of employees of the University;
- (xxi) to create any Reserve Fund, Insurance Fund or any other special Fund whether for depreciation or for repairing, improving, extending or maintaining any of the properties or rights of the University and/or for recoupment of wasting assets and for any other purposes for which the University deems it expedient or proper to create or maintain such Funds;
- (xxii) to draw, make, accept, endorse and discount cheques, notes or other negotiable instruments;

(xxii) to receive benefactions, donations and gifts from persons and organizations and to name, after them, such chairs, institutions, buildings and the like as the University may determine, whose gift or donation to the University is worth such amount as the University may decide;

(xxiv) to acquire by gift, purchase, exchange, lease, hire or otherwise howsoever any movable or immovable property which may be necessary or convenient for the purpose of the University and to build, construct, improve, alter, demolish, repair and maintain such buildings, works and constructions as may be necessary for carrying out the objects of the University;

(xxv) to borrow money, with the approval of the Government, for the purpose of the University;

(xxvi) to assess the needs in terms of subjects, fields of specialization, levels of education and training of technical and other manpower, both on short and long term basis, and to initiate necessary programmes to meet those needs;

(xxvii) to initiate measures to enlist the cooperation of the industry and other expert agencies to provide complementary facilities;

(xxviii) to provide for instruction through "distance learning" and "open approach" and for mobility of students from the non-formal or open learning stream to the formal stream and vice versa;

(xxix) to prescribe code of ethics, code of conduct and disciplinary rules for its employees and Code of Discipline for the students. However, the disciplinary rules for the employees should be on the line of conduct rules and disciplinary rules applicable to employees of Government;

(xxx) to do all such other acts and things as may be necessary or incidental to the exercise of all or any of the powers of the university or necessary for or conducive to the attainment of all or any of the objects of the University;

8. **University open to all classes, castes and creed.** (1) The University shall be open to persons of either sex or whatever race, creed, caste or class, to be admitted as student of the University or to graduate thereat and it shall not be lawful for the University to adopt or impose on any person any test whatsoever of religious belief or profession or political opinion in order to entitle them to be admitted as students of the University, in order to entitle them to be appointed as a teacher of the University or to hold any office therein.

(2) Nothing in this section shall be deemed to prevent the University from making any special provision for the appointment or admission of women or of persons belonging to the weaker sections of the Society, and in particular, of persons belonging to the Scheduled Castes and the Scheduled Tribes; and physically challenged. However, the provision prevalent in the Government of NCT of Delhi Instructions will be followed;

9. **Teaching in the University:** (1) The teaching in connection with the degree and diploma programmes of the University shall be conducted in accordance with the Ordinances and Regulations;
- (2) The courses and curricula and the authorities responsible for organizing the teaching of such courses and curricula shall be as prescribed by the Ordinances;
10. **Visitor of the University** - (1) The President of the Republic of India shall be the Visitor of the University.
- (2) Any dispute arising between the University and any other University established by law in Delhi, may be referred to the Visitor whose decision shall be final and binding on the parties.
11. **Chancellor of the University-** (1) The Lieutenant Governor of the National Capital Territory of Delhi shall be the Chancellor of the University;
- (2) The Chancellor shall, if present, preside over the convocation of the University for conferring degrees;
- (3) The Chancellor may cause an inspection to be made by such person or persons as he may direct, of the University, its buildings, libraries and equipment and of any institution maintained by the University, and also of the examinations, teaching and other work conducted or done by the University and cause an inquiry to be made in the like manner in respect of any matter connected with the administration and finances of the University;
- (4) The Chancellor may offer such advice to the University as he may deem fit with reference to the result of such inspection or inquiry;
- (5) The University shall communicate to the Chancellor the action taken or proposed to be taken on such advice;
- (6) The Chancellor may invite a person or persons of eminence to advise the University in relation to affairs of the University as and when he deems it necessary.
12. **Officers of the University-** The following shall be the officers of the University;
- (a) the Vice-Chancellor;
 - (b) the Pro Vice-Chancellors;
 - (c) the Deans;
 - (d) the Registrar;
 - (e) the Controller of Examinations;

- (f) the Controller of Finance; and
 - (g) such other officers as may be declared by the Statutes to be the officers of the University;
13. Vice-Chancellor of the University – (1) The Vice-Chancellor shall be a scholar of eminence in one of the areas of engineering, technology, sciences, management and allied areas related to the University and having rich administrative and academic experience in an institution of higher learning;
- (2) The Vice-Chancellor will be appointed by the Chancellor of the University.
 - (3) The Vice-Chancellor shall be the principal academic and executive officer of the University and shall be responsible for proper administration of the University and for imparting instruction and maintenance of discipline therein and give effect to the decisions of all the authorities of the University and all other staff of the University shall be subordinate to him;
 - (4) The Vice-Chancellor shall have the power to delegate some of his powers to any of his subordinates under intimation to Board of Management;
 - (5) In case the Vice-Chancellor is on leave, in his absence, Pro-Vice Chancellor as nominated by the Vice-Chancellor or in his absence, a Dean of the University as nominated by the Vice-Chancellor shall perform the functions of Vice-Chancellor;
 - (6) In the event of the posts of the Vice-Chancellor remaining vacant for any reason, it shall be open to the Chancellor to authorize a senior regular Professor in the service of the University to exercise such powers, functions and duties of the Vice-Chancellor as the Chancellor may deem fit;
 - (7) The Vice-Chancellor shall have the power of the Secretary of Government for purposes of rules in the account code, the Fundamental and Supplementary Rules and other Rules of the Government in so far as they are applicable or may be made applicable to the conduct of the business of the University, subject to the additional power that may be delegated by the Board of Management from time to time;
 - (8) The Vice-Chancellor shall have the power to incur expenditure in accordance with the procedures as may be prescribed by the Board of Management, subject to the budget provisions made for the specific purpose and for expenditure charged on works the Vice-Chancellor shall have the powers of the Chief Engineer and the Superintending Engineer as per CPWD Works Manual till such time these posts are created and filled up;
 - (9) The Vice-Chancellor shall have the power to re-appropriate funds with respect to different items constituting the recurring budget up to a prescribed limit as prescribed by the Board of Management for each item provided that such re-appropriation will not involve any liability in future years, every such re-appropriation shall, be compulsorily reported to the Board of Management, in the next meeting;

- (10) The Vice-Chancellor shall have the power to write off irrecoverable losses upto prescribed limit of Government Rules/ norms of irrecoverable value of stores lost or rendered unserviceable due to fair wear and tear according to the powers vested in Head of Department of Government, as per Government rules/norms, and subject to such stipulations as may be made by the Board of Management, from time to time;
- (11) The Vice-Chancellor shall have the power to employ technicians, workmen and administrative and management staff reporting to the academicians paid from contingencies involving emoluments not exceeding the approved rates of the Government, and the said staff should only be engaged against the vacant sanctioned posts;
- (12) The Vice-Chancellor shall have the power to send members of the staff for training or for a course of instruction or to attend any conference or symposium or workshop within India or abroad and pay the registration fees and sanction expenditure of the concerned staff;

Provided that his own travel outside India for any of the above purposes/ official duty would have to be sanctioned by the Chancellor before the journey:

Provided that Vice Chancellor can approve his own travels within India for the same purposes.

- (13) The Vice-Chancellor shall have the power to sanction remission or reduction of rents for buildings rendered wholly or partially unsuitable on the recommendation of the Finance committee;
- (14) The Vice-Chancellor shall have the power to sanction temporary allocation of any building for any purpose other than that for which it was constructed; but in any case it will not be for commercial use;
- (15) The Vice-Chancellor may, at his discretion, constitute such Committees as he may consider appropriate;
- (16) In emergent cases, the Vice-Chancellor may exercise all the powers of the Board of management, Senate and Finance Committee and put up in the respective Bodies of the action taken in the next meeting;

Provided that if authority concerned is of the opinion that such action ought not to have been taken, it may refer the matter to the Chancellor, whose decision thereon shall be final

Provided that any person in the service of the University who is aggrieved by this action taken by the Vice-Chancellor under this sub-section shall, have the right to appeal against such action to the Board of Management within sixty days from the date on which such action is

communicated to him and thereupon the Board of Management may, confirm, modify or reverse the action taken by the Vice-Chancellor.

- (17) The Vice-Chancellor shall exercise such other powers and perform such other functions as may be prescribed by the Statutes and the Ordinances;
14. Pro Vice-Chancellors of the University- (1) Every Pro Vice-Chancellor shall be appointed by Board of Management (BOM) in such manner, on such emoluments and other conditions of service, and shall exercise such powers and perform such functions, as may be prescribed.
 - (2) The Pro Vice-Chancellors shall perform such duties and exercise such functions and powers as the Vice-Chancellor may specify generally or in individual cases and shall assist the Vice-Chancellor on academic and administrative matters;
 - (3) The term of the Pro Vice-Chancellors shall be co-terminus with the term of Vice-Chancellor.
15. The Deans- Every Dean shall be appointed by the Vice-Chancellor in such manner, and shall exercise such powers and perform such duties as may be prescribed.
16. The Registrar- (1) The Registrar shall be appointed Board of Management (BOM) in such manner, on such emoluments and other conditions of service, and shall exercise such powers and perform such functions, as may be prescribed.
 - (2) The Registrar empowered by the Board of Management shall have the power to enter into and sign agreements and legal documents and authenticate records on behalf of the University;
 - (3) The Registrar shall act as the custodian of records.
17. Controller of Examinations - The Controller of Examinations shall be appointed by the Board of Management in such manner, on such emoluments and other conditions of service, and shall exercise such powers and perform such functions as may be prescribed;
18. The Controller of Finance - The Controller of Finance shall be appointed Board of Management (BOM) in such manner, on such emoluments and other conditions of service and shall exercise such powers and perform such duties as may be prescribed.
19. Other officers - The manner of appointment, powers and duties of the other officers of the University shall be such as may be prescribed.
20. Authorities of the University - The following shall be the authorities of the University, namely:-

- (1) The Court;
- (2) The Board of Management;
- (3) The Senate;
- (4) The Finance Committee; and
- (5) Such other authorities as may be declared by the Statutes to be the authorities of the University;

21. The Court - (1) The Court shall be the supreme authority of the University and shall consist of the following persons namely:-

- (a) Chancellor, who shall be the chairperson;
- (b) Minister of Education of the Government (ex-officio);
- (c) Vice-Chancellor (ex-officio);
- (d) Pro Vice-Chancellors (ex-officio);
- (e) Principal Secretary/Secretary (Training and Technical Education) of the Government (ex-officio);
- (f) Principal Secretary/Secretary (Higher Education) of the Government (ex-officio);
- (g) Principal Secretary/Secretary (Finance) of the Government (ex-officio);
- (h) Two eminent persons in the disciplines of engineering, technology, sciences, humanities, social sciences and management, nominated by the Government;
- (i) One representative of alumni of the University to be nominated by the Vice-Chancellor for a period of two years;
- (j) Four Deans of the University as nominated by the Vice-Chancellor;
- (k) Two Heads of Departments as nominated by the Vice-Chancellor;
- (l) A member of non-teaching staff to be nominated by Vice-Chancellor by rotation for a tenure of one year;
- (m) Registrar - Member-Secretary (ex-officio).

- (2) The term of office of the nominated members of the Court, other than ex-officio members, shall be three years.
 - (3) Where a person has become a member of Court by reason of the office or appointment he holds, his membership shall terminate when he ceases to hold that office or appointment.
 - (4) A member of the Court shall cease to be a member if he resigns or becomes of unsound mind, or becomes insolvent or is convicted of a criminal offence involving moral turpitude.
 - (5) A member shall also cease to be member if he accepts a full time appointment in another University, or if he not being an ex-officio member fails to attend three consecutive meetings of the Court.
 - (6) A member of the Court, other than an ex-officio member, may resign his office by a letter addressed to the Chancellor and such resignation shall take effect as soon as it has been accepted by him.
 - (7) Any vacancy in the Court shall be filled by nomination by the respective nominating authority and on expiry of the period of the vacancy such nomination shall cease to be effective.
22. Powers, functions and meetings of the Court- (1) Subject to the provisions of this Act, the Court shall review, from time to time, the broad policies and programmes of the University and suggest measures for improvement and development of the University, the Court shall have the following other powers and functions namely:-
- (a) to consider the broad policies or any proposed modification thereof by the Board of Management;
 - (b) to advise the Chancellor in respect of any matter which may be referred to it for advice, and
 - (c) to perform such other functions as may be prescribed.
- (2) The Court shall ordinarily meet at least once in every calendar year, and that meeting of the Court shall be called by the Registrar with the approval of the Chancellor;
 - (3) For every meeting of the Court, normally fifteen days notice shall be given;
 - (4) One half of the members existing on the rolls of the Court shall form the quorum;
 - (5) Each member shall have one vote and if there be equality of votes on any question to be determined by the Court, Chairperson of the Court shall, in addition, have a casting vote;

(6) In case of difference of opinion among the members, the opinion of the majority shall prevail;

23. The Board of Management-(1) The Board of Management shall be the principal executive authority of the University and, as such, shall have all powers necessary to administer the University subject to the provisions of this Act and the Statutes made there under, and may make Ordinances and Regulations for that purpose and also with respect to matters provided hereunder.

(2) The Board shall consist of the following persons, namely -

- (a) Vice-Chancellor : Chairperson (ex-officio);
- (b) Pro Vice-Chancellors (ex-officio);
- (c) Two eminent persons from the disciplines of engineering, technology, science, humanities, social sciences and management to be nominated by the Government on the recommendations of the Vice-Chancellor;
- (d) Two eminent persons from the Industries or Organizations to be nominated by the Government on the recommendations of the Vice-Chancellor;
- (e) A representative of University Grants Commission (UGC);
- (f) A representative of All India Council for Technical Education (AICTE);
- (g) Principal Secretary or Secretary, Technical Education of the Government (ex-officio);
- (h) Principal Secretary or Secretary, Finance of the Government (ex-officio);
- (i) Principal Secretary or Secretary, Higher Education of the Government (ex-officio);
- (j) Four Deans of the University as nominated by the Vice-Chancellor;
- (k) One person of eminence who is alumni, as nominated by the Vice-Chancellor;
- (l) Two Heads of Departments as nominated by the Vice-Chancellor;

(m) Registrar – Member-Secretary (ex-officio);

- (3) Where a person has become a member of the Board by reason of the office or appointment he holds, his membership shall terminate when he ceases to hold that office or appointment;
- (4) The term of office of the nominated members of the Board, other than ex-officio members, shall be three years but they are eligible for re-nomination for maximum of total two tenures;
- (5) A member of the Board shall cease to be a member, if he resigns or becomes of unsound mind, or becomes insolvent or is convicted of a criminal offence involving moral turpitude; A member, who is employee of the University shall also cease to be member, if he accepts a full time appointment in another University or if he not being an ex-officio member, fails to attend three consecutive meetings of the Board without taking prior approval of the Vice-Chancellor;
- (6) A member of the Board, other than an ex-officio member may resign from his office by a letter addressed to the Chairperson, Board of Management and such resignation shall take effect, as soon as, it has been accepted by him;
- (7) Any vacancy in the Board shall be filled by nomination by the respective nominating authority and on expiry of the period of the vacancy such nomination shall cease to be effective;

24. Powers, functions and meetings of the Board of Management-(1) The Board shall have the following powers and functions, namely:-

- (i) to consider and pass resolutions on the annual report and the annual accounts of the University and the report of its auditors on such accounts;
- (ii) to exercise all financial powers and manage and regulate the finances, accounts, investment, properties, business and all other administrative affairs of the University and for the purpose, constitute committees and delegate the powers to such committees or such officers of the University as it may deem fit;
- (iii) to invest any money belonging to the University, including any unapplied income in securities as it may, from time to time, think fit, on the advice of Finance Committee, except land acquired or buildings constructed with the assistance of the Government, in which cases, the prior approval of the Government shall be required;
- (iv) to enter into, vary, carryout and cancel contracts on behalf of the University and for that purpose to appoint such officers as it may think fit;
- (v) to provide the buildings, premises, furniture, computers and apparatus and other means needed for carrying on the work of the University;

- (vi) to entertain, adjudicate upon, and if it thinks fit, to redress any grievances of the officers, the teachers, the students and the employees of the University;
 - (vii) to create posts of all Groups on the recommendation of Senate and appoint persons to academic as well as other posts in the University;
 - (viii) to select a common seal for the University;
 - (ix) to lay down policy guidelines for admitting "Foreign students, Persons of Indian Origin (PIOs), the Non-Resident Indians (NRIs) and sponsored students" as supernumerary against higher fee prescribed by it from time to time;
 - (x) to exercise such other powers and to perform such other duties as may be considered necessary or imposed on it by or under this Act;
- (2)
- (a) The Board shall meet at least, three times in a year and not less than fifteen days notice shall be given for such meetings.
 - (b) The meetings of the Board shall be called by the Registrar under instructions of the Vice-Chancellor or at the request of not less than eight members of the Board.
 - (c) One half of the members of the Board shall form the quorum at any meeting.
 - (d) In case of difference of opinion among the members, the opinion of the majority shall prevail;
 - (e) Each member of the Board shall have one vote and if there be equality of votes on any question to be determined by the Board, the Chairperson of the Board or, as the case may be, the member presiding over that meeting shall, in addition, have a casting vote.
 - (f) Every meeting of the Board shall be presided over by the Chairperson, Board of Management, who shall be the Vice-Chancellor of the University. In the absence of the Vice-Chancellor, a senior-most Pro-Vice-Chancellor shall preside over the meeting of Board of Management, and if there is no Pro-Vice-Chancellor in the University, senior-most Dean shall preside over the meeting.
 - (g) In emergent cases, the Chairperson may exercise the powers of the Board of Management and inform the Board of the action taken by him in good faith for its ratification in the next meeting of the Board and the Board may either ratify the decision of the Chairperson or accept it with modifications or reject it and in the event of modification or rejection of the decision of the Chairperson by the Board, such decision shall stand modified or rejected, as the case may be, retrospectively i.e., from the date of implementation of such decision of the Chairperson.

(h) If urgent action by the Board becomes necessary, the Chairperson, Board of Management, may permit the business to be transacted by circulation of papers to the members of the Board, and the action so proposed to be taken shall not be taken unless agreed to by a majority of members of the Board and the action so taken shall be forthwith intimated to all the members of the Board and in case the authority concerned fails to take a decision, the matter shall be referred to the Chancellor, whose decision shall be final.

25. The Senate- (1) The Senate shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and the Ordinances, have the control and regulations of, and be responsible for, the maintenance of standards of instruction, education, research and examination within the University and shall exercise such other powers and perform such other duties as may be conferred or imposed upon it by the Statutes.

(2) The Senate shall have the right to advise the Board on all academic matters.

(3) The Senate shall consist of the following persons, namely:-

- (a) Chairperson: Vice-Chancellor of the University (ex-officio);
- (b) Pro Vice-Chancellors (ex-officio);
- (c) Four persons, who are not employees of the University to be co-opted by the Senate on the recommendations of the Vice-Chancellor from amongst educationists, scientists or engineers of repute;
 - (a) A nominee of the University Grants Commission;
 - (e) A nominee of the All India Council for Technical Education;
 - (f) A representative of Industries, as nominated by the Vice-Chancellor;
 - (g) All Deans of the University;
 - (h) Four Heads of Departments as nominated by the Vice-Chancellor;
 - (i) Four Professors of the University as nominated by the Vice-Chancellor;

- (j) One Associate Professor and one Assistant Professor as nominated by the Vice-Chancellor;
- (k) Controller of Examinations;
- (l) One person of eminence who is alumni, as nominated by the Vice-Chancellor;
- (m) Two Student representatives as nominated by the Vice-Chancellor; and
- (n) Registrar - Member-Secretary (ex-officio).

(4) The term of the members of the Senate, other than ex-officio members, shall be three years except the student representative, in which case the tenure will be for one year;

26. Powers, Functions and Meetings of the Senate-(1) subject to the provisions of this Act, Statutes, Ordinances and Regulations and overall supervision of the Board, the Senate shall manage the academic affairs and matters in the University and in particular shall have the following powers and functions, namely:-

- (i) to report on any matter referred or delegated to it by the Board;
- (ii) to make recommendations to the Board with regard to the creation, abolition or classification of teaching posts in the University and the emoluments payable and the duties attached thereto;
- (iii) to make recommendations to the Board with regard to the creations and abolition of various faculties of studies and academic Departments;
- (iv) to promote research within the University and to require from time to time, report on such research;
- (v) to consider proposals submitted by the teachers on the academic activities;
- (vi) to lay down policies for admissions to the University;
- (vii) to recognize diplomas and degrees of other Universities and Institutions and to determine their equivalence in relation to the diplomas and degrees of the Universities;

- (viii) to fix, subject to any conditions accepted by the Board, the time, mode and conditions of the competition for Fellowship, Scholarship and other prizes and to recommend for award of the same;
 - (ix) to appoint examiners and moderators, and if necessary to remove them and to fix their fees, emoluments, travelling and other allowances and expenses;
 - (x) to recommend arrangements for the conduct of examinations and the dates for holding them;
 - (xi) to declare and review the result of the various examinations or to appoint committees or officers to do so, and to make recommendations regarding the conferment or grant of degrees, honors, diplomas, licenses, titles and marks of honor;
 - (xii) to recommend stipends, scholarships, medals and prizes and to make other awards in accordance with the regulations and such other conditions as may be attached to the awards;
 - (xiii) to approve or revise the syllabus for the prescribed courses of study and lists of prescribed or recommended text books and to decide for publishing of books by the University;
 - (xiv) to approve such forms and registers as are from time to time, required by the ordinances and regulations;
 - (xv) to formulate, from time to time, the desired standards of education to be adhered in drawing up the curriculum and syllabi for being taught in the University;
 - (xvi) to perform, in relation to academic matters, all such duties and to do all such acts as may be necessary for the proper carrying out of the provisions of this Act and the Ordinances and Regulations made there under;
- (2) (i) The Senate shall meet as often as may be necessary, but not less than three times, during an academic year;
- (ii) One half of the existing members of the Senate shall form the quorum for a meeting of the Senate;
- (iii) In case of difference of opinion among the members, the opinion of the majority shall prevail;
- [Handwritten mark]*

(iv) Each member of the Senate, including the Chairperson of the Senate, shall have one vote and if there be an equality of votes on any matter to be determined by the Senate, the Chairperson shall in addition, have a casting vote;

(v) Every meeting of the Senate shall be presided over by the Vice-Chancellor and in the absence of Vice-Chancellor, the Pro-Vice Chancellor as nominated by the Vice-Chancellor, will preside the meeting and in his absence, senior most Dean will preside over the meeting;

(vi) If urgent action by the Senate becomes necessary, the Chairperson of the Senate may permit the business to be transacted by circulation of papers to the members of the Senate and the action proposed to be taken shall not be taken unless agreed to, by a majority of the members of the Senate, and the action as taken shall forthwith be intimated to all the members of the Senate, and in case the authority concerned fails to take a decision, the matter shall be referred to the Chancellor whose decision shall be final.

27. The Faculty of Studies and the Departments-(1) There shall be such number of Faculty of Studies and Departments as the University may determine from time to time;

(2) The constitution, powers and functions of a Faculty or a Department shall be such as may be prescribed;

28. The Finance Committee- (1) There shall be a Finance Committee consisting of the following:

(i) Vice-Chancellor : Chairperson (ex-officio);

(ii) Principal Secretary/Secretary (Training & Technical Education) of the Government or his nominee (ex-officio);

(iii) Principal Secretary/Secretary (Finance) of the Government or his nominee, (ex-officio);

(iv) Principal Secretary or Secretary (Planning)/Director Planning of the Government or his nominee, (ex-officio);

(v) Principal Secretary or Secretary (Higher Education) of the Government or his nominee;

(vi) Pro-Vice Chancellors (ex-officio);

(vii) Registrar (ex-officio);

- (vii) Two other members nominated by the Board from amongst its members of whom at least one should not be an employee of the University;
- (ix) Controller of Finance - Member-Secretary (ex-officio);
- (2) The term of the members of the Finance Committee other than the ex-officio members, shall be three years;
- (3) The functions and duties of the Finance Committee shall be as follows:-
- (a) to examine and scrutinize the annual budget of the University and to make recommendations on financial matters to the Board of Management;
 - (b) to consider proposals for new expenditure and to make recommendations to the Board of Management;
 - (c) all proposals relating to revision of grades, up gradation of the pay-scales and those items which are not included in the budget, shall be examined by the Finance Committee before they are considered by the Board of Management;
 - (d) to consider the annual accounts and the financial estimates of the University prepared by the Controller of Finance and laid before the Finance Committee for approval and thereafter submitted to the Board of Management;
 - (e) the Finance Committee shall fix the limits for the total recurring and non-recurring expenditure for the year, based on income and resources of the University, and no expenditure shall be incurred by the University in excess of the limits so fixed, without the approval of the Finance Committee;
 - (f) to give its views and to make recommendations to the Board of Management on any financial question affecting the University either on its own initiative or on reference from the Board of Management;
 - (g) to recommend the investment of any money belonging to the University, including any unapplied income, in such securities as it may, from time to time, think fit, or in the purchase or immovable property in India, with the like power of varying such investments from time to time.
- (4) The Finance Committee shall meet, at least, four times in a year; five members of the Finance Committee shall form the quorum at any meeting;
- (5) In case of difference of opinion among the members, the opinion of the majority of the members present shall prevail;
29. The Building and Works Committee-(1) There shall be constituted a Building and Works Committee of the University to be the principal planning body of the University which shall also be responsible for construction, maintenance and monitoring the development of infrastructure of the University;

(2) The constitution of the Building and Works Committee, the terms of office of its members and its powers and functions shall be such as may be prescribed;

30. Other Authorities: - The constitution, powers and functions of the other authorities which may be declared by the Statutes to be the authorities of the University, shall be such as may be prescribed;

31. Statutes- Subject to the provision of this Act, the Statutes may provide for all or any of the following matters, namely-

- (a) the constitution, powers and functions of the authorities and other bodies of the University, as may be found necessary to be constituted from time to time;
- (b) the selection and continuance in office of the members of the authorities and bodies of the University, the filling up of vacancies of members and all other matters relating thereto which the university may deem necessary or desirable to provide;
- (c) the appointing and disciplinary authorities for all Group employees teaching and non-teaching employees of the University;
- (d) the composition of Selection Committees for direct recruitment in respect of Group A (teaching and non-teaching) and other services for all Groups A, B and C teaching and non-teaching employees of the University;
- (e) terms and conditions for continuation of the teachers and other employees in the employment of the erstwhile Netaji Subhas Institute of Technology;
- (f) the manner of appointment of the officers of the University, terms and conditions of their service, their powers and duties and emoluments;
- (g) the manner of appointment of the teachers of the University, other academic staff, and other employees and their emoluments;
- (h) the manner of appointment of teachers and other academic staff working in any other University/Industry for a specified period for undertaking a joint project, their terms and conditions of service and emoluments;
- (i) the terms and conditions of service of the teachers and other members of the academic staff appointed by the University;

- (j) the terms and conditions of other employees appointed by the University;
 - (k) the constitution of the pension or the provident fund and the establishment of an insurance scheme for the benefit of the employees of the University;
 - (l) the principles governing the seniority of employees of the University;
 - (m) the procedure for any appeal by an employee or a student of the University;
 - (n) conferment of honorary degrees;
 - (o) institution of fellowships, scholarships, studentship, medals, prizes and other incentives;
 - (p) maintenance of discipline among the employees of the University;
 - (q) establishment of Chairs, Faculties and Departments;
 - (r) management, supervision and inspection of institutions and centers established and maintained by the University;
 - (s) the delegation of powers vested in the authorities or the officers of the University;
 - (t) Procedure of admission on supernumerary seats for
 - (i) Students of Foreign Origin and Persons of Indian Origin (PIO)
(at least 15%);
 - (ii) Non Resident Indian (NRI) students (at least 5%);
 - (u) all other matter which, by or under this Act, are to be, or may be, provided for by the Statutes;
32. Statutes how made- (1) The first Statutes shall be those made by the Government with the prior approval of the Chancellor within sixty days of the commencement of this Act.
- (2) The Board may, from time to time, make new or additional Statutes or may amend or repeal the Statutes referred to in sub-section (1):

Provided that the Board shall not make, amend or repeal any Statutes affecting the status, powers or constitution of any authority of the University until such authority has been given a reasonable opportunity of expressing its opinion in writing on the proposed change and any option so expressed within the time specified by the Board has been considered by the Board.

- (3) Every new Statute or addition to the Statutes or any amendment or repeal thereof shall require the approval of the Chancellor, who may assent thereto or withhold his assent or remit it to the Board for reconsideration in the light of the observations, if any, made by him.
- (4) A new Statute or a Statute amending or repealing an existing Statute shall not be valid unless it has received the assent of the Chancellor, who will take into consideration the views of the concerned department while deciding the matter.

33. **Ordinances** - (1) Subject to the provisions of this Act and the Statutes, the Ordinances may provide for all or any of the following matters, namely:-

- (a) the admission of students, the courses of study and the fees therefor, the qualifications pertaining to the award of degrees and diplomas and other academic distinctions, the conditions for the grant of fellowship and awards and the like;
- (b) the conduct of examinations, including the terms and conditions of office and appointment of examiners;
- (c) the conditions of residence of students and their general discipline;
- (d) the management of institutions and centers maintained by the University;
- (e) the procedures for the settlement of disputes between the employees and the University, or between the students and the University;
- (f) the procedures for the settlement of disputes between the employees and students;
- (g) the procedure for any appeal by an aggrieved employee or a student;
- (h) maintenance of discipline among the students of the University;
- (i) regulation of the conduct and duties of the employees of the University and regulation of the conduct of the students of the University;

- (j) the categories of misconduct for which action may be taken under this Act or the Statutes or the Ordinances;
 - (k) any other matter which, by or under this Act or the Statutes, is to be, or may be, provided for by the Ordinances.
- (2) The first Ordinance shall be made by the Vice-Chancellor with the prior approval of the Government and the Ordinance so made may be amended, repealed or added to, at any time by the Board in such manner as may be prescribed;
34. **Regulations-** The authorities of the University may make regulations consistent with this Act, the Statutes and the Ordinances, in the manner prescribed by the Statutes for the conduct of their own business and that of the committees, if any, appointed by them and not provided for by this Act, the Statutes or the Ordinances.
35. **Annual report-(1)** The annual report of the University shall be prepared and placed before the Board of Management for approval, which shall include, among other matters, the steps taken by the University towards the fulfillment of its objects.
- (2) The annual report so prepared shall be submitted to the Chancellor within 12 months from the date of completion of the academic year.
 - (3) A copy of the annual report, as prepared under sub-section (1), shall also be submitted to the Government which shall, as soon as may be, cause the same to be laid before the Legislative Assembly of Delhi;
36. **Annual accounts- (1)** The annual accounts and the balance sheet of the University shall be prepared and place before the Finance Committee for approval and shall, at least, once every year at intervals of not more than fifteen months, be audited by the Controller and Auditor General of India or such person or persons as he may authorize in this behalf.
- (2) A copy of the annual accounts together with the audit report shall be submitted first to the Board of Management and then to the Government along with the observations, if any, of the Board.
 - (3) A copy of the annual accounts together with the audit report shall be as submitted to the Government which shall, as soon as may be, cause the same to be laid before the Legislative Assembly of Delhi.
37. **Conditions of service of employees (1)** The University shall enter into a written contract of service with every new employee of the University appointed, on regular basis or otherwise and the terms and conditions of the contract shall not be inconsistent with the provisions of this Act, the Statutes and the Ordinances.

(2) A copy of the contract referred to in sub-section (1) shall be lodged with the University and a copy thereof shall also be furnished to the employee concerned.

38. Tribunal of Arbitration - (1) Any dispute arising out of a contract of employment referred to in section 37 between the University and the employee or between the University and the employees of the erstwhile Netaji Subhas Institute of Technology in terms of the provisions of clause (e) of Section 4, shall be referred to a Tribunal of Arbitration which shall consist of one member nominated by the Board of Management, one member nominated by the employee concerned and an arbitrator to be nominated by the Chancellor.

(2) Every such reference shall be deemed to be a submission to arbitration on the terms of this section within the meaning to the law of Arbitration as in force, and all the provisions of that law, with the exception of section 2 thereof, shall apply accordingly.

(3) The procedure for regulating the work of the Tribunal of Arbitration shall be such as may be prescribed by the University.

(4) The decision of the Tribunal of Arbitration shall be binding on the parties and no suit shall lie in respect of any matter decided by the Tribunal.

39. Provident and Pension Funds - The University shall constitute for the benefit of its employees such provident fund and pension fund or provide such insurance scheme as it may deem fit in such manner and subject to such conditions as may be prescribed:

Provided that the existing employees of Netaji Subhas University of Technology shall continue to be governed by the existing pension and Provident Fund Schemes prevailing to their services in the Netaji Subhas Institute of Technology.

40. Disputes as to the constitution of the University Authorities and Bodies - If any question arises as to whether any person has been duly appointed as, or is entitled to be, a member of any authority or other body of the University, the matter shall be referred to the Chancellor with Board's recommendations, whose decision thereon shall be final.

41. Filling of casual vacancies- All the casual vacancies among the members (other than ex-officio members) of any authority or other body of the University shall be filled, as soon as may be convenient, by the person or body who appoints, elects or co-opts the members whose place has become vacant and any person appointed, elected or co-opted to a casual vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills, would have been a member.

42. **Proceedings of the University authorities or bodies not invalidated by vacancies-** No act or proceedings of any authority or other body shall be invalidated merely by reasons of the existence of any vacancy or vacancies among its members.

43. **Protection of action taken in good faith-** No suit or other legal proceeding shall lie in any court against the University or against any authority, officer or employee of the University or against any person or body of persons acting under the order or direction of any authority or officer or other employee of the University for anything which is in good faith done or intended to be done in pursuance of the provision of this Act or the Statutes or the Ordinances.

44. **Mode of proof of the University record-** A copy of any receipt, application, notice, order, proceedings, resolution of any authority or committee of the University, or other documents in the possession of the University, or any entry in any register duly maintained by the University, if certified by the Registrar so designed shall, notwithstanding anything contained in the Indian Evidence Act, 1872 (1 of 1872) or in any other law for the time being in force, shall be admitted as evidence of the matters and transaction specified therein, wherein, where the original thereof would, if produced, have been admissible in evidence.

45. **Power to remove difficulties-** If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order, published in the official Gazette, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made under this section after the expiry of three years from the commencement of this Act;

46. **Transitional provisions-** Notwithstanding anything contained in the Act and the Statutes:-

(a) The first Vice-Chancellor, the first Registrar and Controller of Finance shall be appointed by the Chancellor; and they shall be governed by the terms and conditions of service specified by the Statutes;

(b) The first Court and the first Board of Management shall be nominated by the Chancellor and shall hold office for a term of three years.

47. **Statutes and Ordinances to be published in the official Gazette and to be laid before the Legislature-** (1) Every Statute and Ordinance made under this Act shall be published in the official Gazette.

(2) Every Statute and Ordinance made under this Act shall be laid, as soon as may be after it is made, before the House of the Legislative Assembly of Delhi while it is in session for a total period of thirty days which may be comprised in one session or two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, the House agrees in making any modification in the Statute or the Ordinance or the House agrees that the Statute or the Ordinance, as the case may be, should not be made, the Statute or the Ordinance shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the

validity of anything previously done under that Statute or Ordinance as the case may be.

48. **Honorary degree-** If not less than two-third of the members of the Senate recommend that an honorary degree, or academic distinction be conferred on any person on the ground that he is, in their opinion, by reason of eminent attainment and position, fit and proper to receive such degree or academic distinction, the Chancellor may, by an order, decide that the same may be conferred on the person recommended.

49. **Withdrawal of degree or diploma -**(1) The Board may either on its own motion or on the recommendation of the Senate, withdraw any distinction, degree, diploma or privilege conferred on, or granted to, any person, by a resolution passed by the majority of the total membership of the Board present and voting at the meeting, if such person has been convicted by a court of law for an offence, which, in the opinion of the Board, involves moral turpitude or if he has been guilty of gross misconduct.

(2) No action under sub-section (1) shall be taken against any person unless he has been given an opportunity to show cause against the action proposed to be taken.

(3) A copy of the resolution passed by the Board of Management shall be immediately sent to the person concerned.

(4) Any person aggrieved by the decision taken by the Board of Management may appeal to the Chancellor within thirty days from the date of receipt of such resolution.

(5) The decision of the Chancellor in such appeal shall be final.

50. **Discipline-** (1) The University shall maintain a strict discipline among students through its Proctorial Board and a senior teacher of the rank of the Professor shall be appointed as Chief Proctor by the Vice-Chancellor and will hold office upto a period of three years.

(2) The Proctorial Board shall deal with all matters connected with the discipline of students and Vice-Chancellor shall be the final authority of award of any punishment including expulsion from the University.

Provided that no such punishment shall be imposed without giving the students a reasonable opportunities to show cause against the action proposed to be taken.

51. **Deemed validity of appointments-** Notwithstanding anything contained in any other law or instrument having the force of law for the time being in force, the appointments made to any post in the University in accordance with the Statutes, the Ordinances and the Regulations shall be deemed to be valid and in accordance with law.

52. **Overriding effect** - The provisions of the Act, the Statutes, the Ordinances and the regulations made there under shall have effect notwithstanding anything inconsistent contained therewith in any other law or instrument having the force of law for the time being in force.

53. **Sponsored Schemes**- Whenever the University receives funds from any Government, the University Grant Commission or other agencies sponsoring a scheme to be executed by the University, notwithstanding anything in this Act or the Statutes or the Ordinance made there under-

- (a) the amount received shall be kept by the University separately from the University Fund and utilized only for the purpose of the scheme; and
- (b) the staff required to execute the scheme shall be recruited in accordance with the terms and conditions stipulated by the sponsoring organization.

54. **Power to issue directions**- The Chancellor may either *suo moto* or on the recommendation of the Government may issue such directions as may be necessary or expedient in the interest of administration, financial or academic functioning of the University and in particular to ensure peace and tranquillity in the University and to protect the property of the University.

55. **Power to annul the orders of the University**- The Government may, by order published in the official Gazette, annul any order, notification, resolution or any proceedings of the University which, in its opinion, is not in conformity with the provisions of this Act, or the Statutes, Regulations, or Ordinances or is otherwise inconsistent with the policy of the Government.

Provided that before making any such order, the Government shall afford an opportunity to the University to be heard against any such proposed action.

56. **The cost of performance audit**-The Chancellor shall cause a performance audit of the University every five years and the cost of performance audit shall be borne by the University;

57. **Supreme Authority of the University**-The Chancellor shall be the Supreme Authority of the University and shall have the power to review the acts of the Board and the Senate and shall exercise all the powers of the University not otherwise provided for by this Act or the Statutes.


(Anoop Kumar Mendiratta)

Principal Secretary (Law, Justice & L.A.)